

Bill Summary

The Constitution (One Hundred and Twenty-Sixth Amendment) Bill, 2019

- The Constitution (One Hundred and Twenty-Sixth Amendment) Bill, 2019 was introduced in Lok Sabha by the Minister of Law and Justice, Mr. Ravi Shankar Prasad, on December 9, 2019. The Bill amends provisions related to reservation of seats for Scheduled Castes (SCs) and Scheduled Tribes (STs).
- The Constitution provides for reservation of seats for SCs and STs and representation of the Anglo-Indian community by nomination, in Lok Sabha and Legislative Assemblies of states. This has been provided for a period of 70 years since the enactment of the Constitution and will expire on January 25, 2020. The Bill seeks to extend the reservation for SCs and STs by another 10 years till January 25, 2030.

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